

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE NINETEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NOS: 209 AND 210 OF 2026

W.A.No.209 of 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 12/02/2026, in W.P.No.3623 of 2026 on the file of the High Court.

Between:

Pallam Shreetan Aryan, Minor, Aged about 17 years, Rep. by his Natural Guardian/Father, Pallam Narendar S/o Pallam Sitaramulu, Aged about 49 years, R/o. 3463/13/3, Arvind Nagar, Ramantpur, Amberpet, Hyderabad, Telangana - 500013.

.....APPELLANT

AND

1. The Telangana State Board of Intermediate Education, Rep. by its Commissioner and Secretary, Vidhya Bhavan, Nampally, Hyderabad - 500001.
2. State of Telangana, Rep. by its Secretary, Education Department, Secretariat, Hyderabad.
3. Sree Venkateshwara Junior College of Commerce, 16, 11, 740/3/25, 25/1, 25/2, 25/3, Dilsukh Nagar, Hyderabad - 500036.

.....RESPONDENTS

I.A.NO:2 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents, more specifically Respondent No. 1 Board to issue hall ticket to the Petitioner for writing the Intermediate Public Theory Examinations that are scheduled to commence from 26/02/2026 to 13/03/2026 by conducting practical examination, by either manually or through any alternative mechanism.

Counsel for Appellant : SRI MOHAMMED OMER FAROOQ

Counsel for Respondent No.1 : SRI RAJ KUMAR RUDRA

Counsel for Respondent No.2 : GP FOR EDUCATION

Counsel for Respondent No.3 : SRI RAJ MOHAN RODDA

W.A.NO: 210 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 12-02-2026 in W.P.No 3532 of 2026 on the file of the High Court.

Between:

Akshara Reddy Valluru, Minor aged 17 years, Occ Student, R/o Chandanagar, Hyderabad, Represented by her natural guardian/father V Jagan Mohan Reddy

.....APPELLANT

AND

1. Board of Intermediate Education, Represented by its Secretary, Vidya Bhavan, Nampally, Hyderabad -500001.
2. State of Telangana, Represented by its Secretary, Education Dept., Secretariat, Hyderabad.
3. Vidyapeeth Junior College, Kukatpally, MedchalMalkajgiri District, Rep. by its Principal.

.....RESPONDENTS

I.A.NO:3 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No. 1 to issue hall ticket to the Appellant and permit her to appear in the 2nd Year Intermediate Examination scheduled to be conducted by Respondent No. 1 from 26.02.2026.

I.A.NO:2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dt. 12.02.2026 passed by the Ld. Single Judge in WP.No. 3532 of 2026.

Counsel for Appellant : SRI K.HARSHITHA REDDY

Counsel for Respondent No.1 : SRI RAJ KUMAR RUDRA

Counsel for Respondent No.2 : GP FOR EDUCATION

Counsel for Respondent No.3 : SRI RAJ MOHAN RODDA

The Court made the following COMMON JUDGMENT : -

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL Nos.209 and 210 of 2026

Dated: 19.02.2026

W.A.No.209 of 2026

Between:

Pallam Shreetan Aryan

...Appellant

and

The Telangana State Board of Intermediate Education,
Rep. by its Commissioner and Secretary,
Vidhya Bhavan, Nampally, Hyderabad – 500 001.
and 2 others.

...Respondents

W.A.No.210 of 2026

Between:

Akshara Reddy Valluru

...Appellant

and

Board of Intermediate Education,
Represented by its Secretary, Vidya Bhavan,
Nampally, Hyderabad – 500 001.
and 2 others

...Respondents

COMMON JUDGMENT:

Learned counsel Sri Mohammed Omer Farooq appears for the appellant in W.A.No.209 of 2026.

Learned counsel Sri Pradyuman Kaistha, representing learned counsel Ms. K.Harshitha Reddy, appears for the appellant in W.A.No.210 of 2026.

Learned counsel Sri Raj Kumar Rudra appears for respondent No.1 - Telangana State Board of Intermediate Education.

Learned counsel Sri Raja Mohan Rodda appears for respondent No.3 in W.A.No.209 of 2026.

Learned counsel Sri B.Pavan appears for respondent No.3 in W.A.No.210 of 2026.

2. The present writ appeals arise out of the common interlocutory order dated 12.02.2026 passed by the learned writ court in W.P.Nos.3623 and 3532 of 2026 filed by the appellants respectively.

3. The appellants in both these appeals, who are minors, are represented through their natural guardians. They have preferred these appeals, as the learned writ court did not issue any specific direction upon respondent No.1 - Telangana State Board of Intermediate Education (hereinafter referred to as, "the Board") for registering them

to face the Class 12th final examinations scheduled from 26th February, 2026.

4. The case of both the appellants is that they have joined Class 12 on transfer from another college in respondent No.3 – colleges (hereinafter referred to as, “the colleges”) on 10.07.2025 and 02.06.2025 respectively. The colleges admit that because of their mistake, the names of the appellants could not be registered on the portal of the Board by the cut-off date i.e., 20.08.2025 and later by the extended date of 17.09.2025. The appellants were completely in dark about this aspect. However, when hall tickets were issued to other students, they realized that their names have not been registered with the Board and that is how they approached the learned writ court.

5. Learned counsel for the Board submits that the process for holding the examinations is at an advanced stage. The Board’s regulations do not permit registration beyond the cut-off date, as whole lot of processes are involved in holding the examinations.

6. However, it is also not in dispute that the fault lies with the colleges and not with the appellants. If the appellants are not allowed to register and take the examinations, they would lose one precious year of their academic career for the fault of the colleges. It further appears that

other such students had preferred writ petitions being aggrieved by non-issuance of hall tickets. But, in their cases, interim relief was granted by the learned writ court since their names were registered, but the fee was not deposited by the colleges in time. In both types of cases, the fault is with the colleges for which the students may have to suffer.

7. It is not in dispute that the admission of the appellants is within the intake capacity of the colleges.

8. Learned counsel for the Board has expressed concern that if such relief at this stage of ensuing examinations is allowed, several other students might approach the court for similar relief.

9. However, we are of the view that in a case like this where the mistake is on the part of the colleges, the apprehension that flood gates would open would not restrain the court from granting equitable relief to the appellants who have not committed any fault on their part in the entire state of affairs.

10. Therefore, we direct the Board to allow the appellants to register with requisite fee etc., through the concerned colleges in question by tomorrow i.e., 20.02.2026, and issue hall tickets to the appellants for facing the ensuing Class 12th examinations scheduled from 26.02.2026.

11. Learned counsel for the appellants submit that since the practical examinations have already been conducted, similar relief as was granted by the learned writ court in the case of other students in W.P.No.4178 of 2026 and analogous writ petitions, may also be granted to the appellants, otherwise they would not be able to take the practical examinations.

12. In the facts and circumstances, since we have granted the relief to the appellants for taking the examinations, the Board shall also take appropriate steps to enable the appellants to appear for the practical examinations on the same lines as directed by the learned writ court in the case of the other students referred to hereinabove.

13. The writ appeals are accordingly disposed of with the aforesaid directions. Let it be made clear that this shall not be treated as a precedent. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/-N.CHANDRA SEKHAR
DEPUTY REGISTRAR

SECTION OFFICER

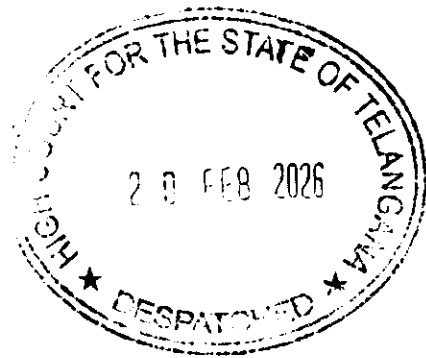
To

1. The Secretary, Board of Intermediate Education, Vidya Bhavan, Nampally, Hyderabad -500001.
2. The Secretary, Education Dept., Secretariat, State of Telangana at Hyderabad.
3. The Principal, Vidyapeeth Junior College, Kukatpally, Medchal Malkajgiri District.
4. Two CC's to G.P FOR EDUCATION, High Court for the State of Telangana at Hyderabad. (OUT)
5. One CC's to SRI MOHAMMED OMER FAROOQ, Advocate (OPUC)
6. One CC to SRI K.HARSHITHA REDDY, Advocate [OPUC]
7. One CC to SRI RAJ KUMAR RUDRA, Advocate [OPUC]
8. One CC to SRI RAJ MOHAN RODDA, Advocate (OPUC)
9. Two CD Copies

SA
PMK

HIGH COURT

DATED:19/02/2026



COMMON JUDGMENT

WA.Nos.209 AND 210 of 2026

**DISPOSING OF BOTH THE
WRIT APPEALS WITHOUT COSTS.**

(12) MT
20/2/26